

HIGH COURT OF MADHYA PRADESH

M.Cr.C. No.21744/2020

Shashank @ Prashant Vs. State of MP

Indore, Dated:09.07.2020

Shri Nilesh Dave, learned counsel for applicant.

Shri Sudhanshu Vyas, learned counsel for State.

Learned counsel for applicant seeks permission to withdraw the M.Cr.C with liberty to renew the prayer after investigation is complete and challan has been filed.

Prayer is allowed.

M.Cr.C is **dismissed as withdrawn** with the liberty as prayed.

(PRAKASH SHRIVASTAVA)
Judge

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